

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : AT HYDERABAD

## DA 108/94.

Dt. of Order: 9-2-94.

L.Srinivasa Rao

...Applicant

Vs.

- Director of Airworthiness, Civil Aviation Department, Hyderabad Airport, Hyderabad.
- Employment Exchange Officer, Ranga Raddy District, Hyd.

....Respondents

Counsel for the Applicant : Shri M.Surendar Rao

Counsel for the Respondents: Shri N.V.Ramana, Addl.CGSC

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THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

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DA.108/94

## Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri M. Surender Rao, learned counsel for the

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applicant and Sri N.R. Devaraj, learned counsel for R-1 and Sri D. Panduranga Reddy, learned counsel for R-2.

2. This DA was filed praying for a direction to R-1 to consider the case of the applicant on the basis of his application dated 12-1-994 without insisting upon that his name should be sponsored by the Employment Exchange and to rurtner decrare that the applicant is sponsoring the names of these persons registered subsequent to the applicant is illegal and arbitrary.

- 3. R-2 issued a requisition to R-3 the Employment Officer requesting him to sponsor the names of the candidates for consideration for the post of peons. Then R-3 sent some names and the candidates were interviewed on 18-10-1993. It is stated that as all the candidates sponsored were found to be overaged, R-2 again addressed a requisition dated 28-1-1994 requiring R-3 to sponsor the candidates who are within the age limit.
- 4. Having realised that in view of the above facts, this OA had become infructuous, the applicant who is present endorsed on this OA ('A' File) that he is not pressing this OA.
- The OA is dismissed as infructuous. No costs.

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(R. Rangarajan) Member (Admn) (V. Neeladri Rac) Vice Chairman

Dated: February 9, 94 Dictated in the Open Court July Registrar (34 de.) ce

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENT AL ADMINISTRATIVE TRIBUNAL HYDERAGAD BEUCH AT HYDERABAD

THE HON'DLE MR. COUTICE V. NEELADRI RAO VICE-CHAIRMAN

AND

THE HOW COLE CR.A. Q.GORTHI : MEMBER (A)

THE HOW BLE TR.T. CHANDRASEKHAR REDDY MEMEER (JUDL)

AUD

THE HOW BLE MR.R.RANGARAJAN : MEMBER (ADMN)

Dated: 9/2 / 1994.

CRDER/JUDGMENT:

M.A./R.A/C.A. No.

T.A.No.

DESTATON

Admitted and Interim Directions isqued.

Allowed.

Central Administrative Tribunal Disposed of with directions 2/1/43/1994 MY DESCRIPTION OF

Dismissed as withdrawn

Dishissed for Default.

Rejected/Ordered.

No order as to costs.